CENTRAL ADMINISTRATIVE TRIBUNAL

R.A.5/9% with MA/32/97

O.A.NO. 164/92 T.A.NO.

Union of India & Ors.	Petitioner
Mr.A.S.Kothari Versus	Advocate for the Petitioner [s
Shri Sushil Kumar Shukla	
	Respondent
	Advocate for the Respondent [s]

DATE OF DECISION 12.8.97

CORAM

The Hon'ble Mr. V.Radhakrishnan

: Member (A)

The Hon'ble Mr.T.N.Bhat

Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment?
- 2, To be referred to the Reporter or not?
- ε, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

- 1. Union of India Through: The General Manager, Western Railway, Churchgate, Bombay.
- Divisional Railway Manager, Rajkot Division, Wester Railway, Rajkot.
- 3. Sr.Divisional Operating Supdt., Western Railway, Rajkot Division, Applicants Rajkot. (Ori:Respondents)

(Advocate: Mr.A.S.Kothari)

Versus

Sushil Kumar Shukla Add: Radha Krishna 8, Gayak Wadi, Rajkot.

: Respondent) (Ori.Applicant)

(Decision by Circulation)

R.A.5/96 with MA/32/97 in O.A.164/92

Date: 12/8/97

Per: Hon ble Mr. V. Radhakrishnan : Member (A)

In this R.A. filed by the respondents Railways no error apparent on the face of record
has been brought out by them. Accordingly, we
see no reason to review our judgment dated 23.8.96.
Hence, R.A. is rejected.

Since the R.A. is disposed of M.A. 32/97 for condonation of delay does not survive.

(T.N.Bhat) Member (J) (V.Radhakrishnan) Member (A)

Dat	Office Report	ORDER	eR soil O line Re
11.12.97	The Judgmont ops in	Mr.R.R.Tripathi not pr	
	selevent cases called 192	get the details and he will n	
•	2 12/8/97 did. 23/8/96 2 12/8/97 sesp. cose Cept on this fire.	to find out the details. Req	
		to locate the relevant case	i.e. O.A & R.A
		stated to have been filed kee	eping in view the
		fact that the judgment was re	endered on 23.8.96.
		@djourned to 27.1.1998.	
		(P.C. Kannan) Member(J)	(V.Ramakrishnan) Vice Chairman
		vtc.	
27.1.98		None for the parties. This is also a	
		Division Bench matter and the	Division Bench is
		not available in Court No.1 today. Hence,	
	adjourned to 25.2.1998.		
			(T.N. Bhat) Member(J)
		vtc.	
25.2.98		Being a Division Bench matter, adjourned	
		to 27.2.1998.	
			(V.Ramakrishnan) Vice Chairman
		vtc.	
27.02.98		Heard both sides. Reserv	ved for orders.
6-2-98	Judgement prono to day in open	mca(P.C. Kannan) Member (J)	(V. Ramakrishnan) Vice Chairman